GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2233
ANSWERED ON:09.03.2011
REPATRIATION OF INDIAN PRISONERS LODGED ABROAD
Antony Shri Anto

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has concluded any agreement with foreign countries regarding the repatriation of Indian prisoners lodged abroad:
- (b) if so, the details thereof;
- (c) if not, whether the Government has any plan to conclude such an agreement;
- (d) if so, the steps taken in this regard;
- (e) whether the Government is deliberating a repatriation treaty with the United Arab Emirates (UAE); and
- (f) if so, the details of the proposed agreement?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS(SHRI VAYALAR RAVI)

(a) to (d) Yes, Sir. The Government of India has so far signed agreements regarding repatriation of Indian prisoners lodged abroad with the following countries:

United Kingdom, Mauritius, Cambodia, Bulgaria, Egypt, France, Sri Lanka, Bangladesh, Korea, Saudi Arabia and Iran. Under the agreement, foreign prisoners could be transferred to the country of their origin to serve the remaining part of their sentence and prisoners of Indian origin convicted by foreign courts to serve their sentence in India.

- (e) Negotiations have been concluded with United Arab Emirates (UAE) regarding treaty for repatriation of prisoners. Efforts are being made by Ministry of Home Affairs (MHA) in consultation with Ministry of External Affairs (MEA) to sign the agreement with UAE at an early date.
- (f) The details of the agreement will be finalised as and when the treaty is signed.